

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.7507/2002

(From the judgement and order dated 16/10/2001 in LPA 837/95
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

M/S. MARUTI UDYOG LTD.

Petitioner (s)

VERSUS

RAM LAL & ORS.

Respondent (s)

(With prayer for interim relief)

Date : 19/04/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. A.M. Singhvi, Sr. Adv.
Mr. Vinay Bhasin, Sr. Adv.
Mr. Amit Bhasin, Adv.
Mr. Sanjeev Kumar Singh, Adv.
Mrs. Vanita Mehta, Adv.
Mr. Bhargava V. Desai, Adv.

For Respondent (s) Mr. Anupam Lal Das, Adv.

UPON hearing counsel the Court made the following
O R D E R

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Leave granted. Printing dispensed with. Matter may
be heard on the SLP paper books. Liberty to file
additional papers, if any.

Issue notice on the prayer for interim relief. Mr.
Anupam Lal Das, advocate accepts notice.

Four weeks time is granted for filing counter
affidavit.

.SP1

(Meenu Sethi)
Court Master

(Om Prakash)
Court Master